

**Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
Department of Consumer Affairs**

**LOK SABHA  
UNSTARRED QUESTION NO. 2129  
TO BE ANSWERED ON 29.11.2016**

**FIXING MRP**

2129. SHRI DEVJI M. PATEL:  
(OIH)

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:**

- (a) the criteria for fixing Maximum Retail Price (MRP) of a product;
- (b) whether the producers are deceiving the consumers by affixing fake maximum retail price labels on the products and if so, the corrective measures taken in this regard; and
- (c) whether the Government is considering to enact a law for mentioning the criteria of maximum retail price on every packet of a product like cost on production, labour tax, profit, etc. and if so, the details thereof?

**ANSWER**

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री सी आर चौधरी)**

**THE MINISTER OF  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI C.R.CHAUDHARY)**

- (a) : The prices and profit margins are determined through competition in market place based on which the Maximum Retail Price (MRP) is determined by the manufacturing companies themselves. The Retail Sale Price at which a product can be sold shall not exceed the declared (MRP)
- (b) : No such complaint has been received by this department.
- (c) : Government is not considering to enact any such law.

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